

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No. 673/2018

DATE OF DECISION: 4th December, 2018

CORAM: HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)
HON'BLE SMT. RAVINDER KAUR, MEMBER (J)

Pravin Dnyaneshwar Bhandakkar
Age:42 years, Assistant Professor,
National Defence Academy,
(Dept. of Physics), Khadakwasla,
Pune - 411 023.
(R/at. Flat No.201, Pawan-"A"
D.S.K. Vishara, Dhayari,
Pune - 411 041. *Applicant*
*(Shri Rajendra V. Kamble, proxy counsel for Ms.
Kavita Kapure)*

VERSUS

1. The Union of India through
The Secretary,
Ministry of Defence,
South Block,
New Delhi - 110 011.

2. Director (Pers)
HQ, Integrated Defence Staff,
Ministry of Defence,
Directorate of Personnel,
Kashmir House,
New Delhi - 110 011.

3. The Commandant
National Defence Academy,
Khadakwasla,
Pune - 411023. . . **Respondents**

O R D E R (ORAL)

Per: Smt Ravinder Kaur, MEMBER (J)

Shri Rajendra V. Kamble, Proxy counsel for the applicant has requested for two weeks

adjournment on the point of Admission as the arguing counsel is busy before the Hon'ble High Court. It is observed that on the last date of hearing i.e. on 20.11.2018 also, the applicant's counsel argued for sometime and thereafter took adjournment to bring on record the relevant rules or instructions which prescribe that for claiming AGP @Rs.9000/-, the provision of UGC Regulations 2010 referred to in para 14 of the impugned order dated 19.03.2018 are not applicable to the applicant. However, today again there is a request for an adjournment on behalf of the applicant.

2. It appears that the applicant is not interested to proceed with the matter as it is the stage of Admission and adjournment is unwarranted specially in the light of the fact that the request made by the counsel for applicant on the last date of hearing for production of relevant Rules has not been complied with.

3. The Original Application is dismissed for non-prosecution. No costs.

(Ravinder Kaur)
Member (J)
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(Dr. Bhagwan Sahai)
Member (A)